

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.578/96

Tuesday, this the 18th day of June, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Viswanathan,
Fitter General Mechanic(Skilled),
Office of the Assistant Garrison Engineer/
Building and Roads(Maintenance),
Military Engineering Service,
Fort Kochi.

- Applicant

By Advocate Ms Bhadrakumari for Mr Asok M Cherian

Vs

1. The Chief Engineer,
Military Engineering Service,
Naval Base.P.O.
Kochi-682 004.
2. The Commanding Works Engineer,
Military Engineering Service,
Naval Base.P.O.
Kochi-682 004.
3. The Garrison Engineer(Project),
Military Engineering Service,
Fort Kochi.
4. The Assistant Garrison Engineer/
Building and Roads(Maintenance),
Military Engineering Service,
Fort Kochi.
5. PK Thomas,
Fitter General Mechanic
(Highly Skilled II), Office of the
Assistant Garrison Engineer/
Building and Roads(Maintenance),
Military Engineering Service,
Fort Kochi.

- Respondents

By Advocate Mr KS Bahuleyan for Mr TPM Ibrahim Khan,
Senior Central Government Standing Counsel

The application having been heard on 18.6.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to promote him as Fitter General Mechanic(Highly Skilled Grade-II). He claims seniority over 5th respondent and consequential reliefs. According to him, he is senior to 5th respondent in the category of Fitter General Mechanic and has longer service. A1 order rejecting the claim of applicant merely states that the 5th respondent was promoted:

"..on the orders issued by the higher authorities as well as to comply with the earlier court orders."

It is not known what the court orders are (no number is mentioned) or what the orders of the higher authorities are. Applicant is entitled to know these details.

2. Applicant has made A3 representation before second respondent. Second respondent will consider the same and pass a speaking order within two months from today, with details of the court order mentioned in A1 and details of the orders of the higher authorities, also mentioned therein.

3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to second

respondent for compliance. We record the submission.

4. Application is disposed of as aforesaid. No costs.

Dated, the 18th June, 1996.

P. Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

C. Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexure A1: A true copy of the letter of 4th respondent No.118/116/E1 dated 29.3.1996.

Annexure A3: A true copy of the representation dated 26.2.96 submitted by the applicant to the 2nd respondent.